
(2025) 02 JH CK 0023

Jharkhand High Court

Case No: C.M.P. No. 582 Of 2023

Udis Singh

APPELLANT

Vs

Suresh Singh and
Others

RESPONDENT

Date of Decision: Feb. 14, 2025

Hon'ble Judges: Sanjay Kumar Dwivedi, J

Bench: Single Bench

Advocate: Gautam Kumar, Abhinav Raj, Savita Kumari, Prabhat Kumar Sinha

Final Decision: Disposed Of

Judgement

Sanjay Kumar Dwivedi, J

1. By the order dated 13.12.2024, notice was issued upon the proposed legal heirs/successors of the O.P.No.5 in I.A. No.249 of 2024.

2. I.A. No.249 of 2024 has been filed for substitution of the names of legal heirs/successors of the O.P.No.5 and for deletion of the name of

O.P.No.3.

3. Pursuant to the notice Mr. Prabhat Kumar Sinha the learned counsel submits that he is in receipt of the Vakalatnama on behalf of the proposed

legal heirs/successors of the O.P.No.5 and he has got no serious objection if the said I.A is allowed.

4. Learned counsel for the petitioner submits that so far as the O.P.No.3 is concerned, his legal heirs and successors are already on record as

O.P.Nos.1,2 and 7 and in view of that, he seeks permission to delete the name of O.P.No.3.

5. In view of above, the prayer made in the instant I.A is allowed and the instant I.A stands disposed of.

6. Learned counsel for the petitioner will array the legal heirs/ successors of the O.P.no.5 in course of the day.

7. Learned counsel for the petitioner is also permitted to delete the name of the O.P.No.3 from the array of cause title.

8. Let this matter appear under the appropriate heading after two weeks.